SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 2536/2019

SUKHDEV SINGH Appellant(s)

VERSUS

SUKHBIR KAUR Respondent(s)

(IA No. 68654/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5726/2019 (IV)

Date: 22-08-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Appellant(s) Mr. Rajesh Aggarwal, AOR

Mrs. Mridul Aggarwal, Adv.

Mr. Akash Karanwal, Adv.

Mr. Shubham Chandel, Adv. Mr. Amrender Ray, Adv.

For Respondent(s) Ms. Mahalakshmi Pavani, Sr. Adv.

Mr. Naresh Kumar, AOR

Mr. Neeleshwar Pavani, Adv.

Ms. Shaurya Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the parties state at the Bar that these matters need to be considered by a Three Judge Bench combination as there are conflicting views on the applicability of Sections 24 and 25 of the Hindu Marriage Act, 1955

whether alimony can be granted where marriage has been declared void.

Following are the judgments in favour of granting alimony :-

S.NO.	CITATION	TITLED
1	(1988) 1 SCC 530	Yamunabai Anantrao Adhav Vs. Anantrao Shivram Adhav & Another
2	AIR 1999 AP 19	Abbayolla Reddy Vs. Padmamma
3	(2003) 1 HLR 100	Navdeep Kaur Vs. Dilraj Singh
4	(2004) AIR Bom. 283(FB)	Bhausaheb @ Sandhu S/o Raguji Magar Vs. Leelabai W/o Bhausaheb Magar
5	(2005) 3 SCC 636	Savitaben Somabhai Bhatiya Vs. State of Gujarat & Others

Following are the judgments against granting alimony :-

S	.NO.	CITATION	TITLED
	1	(1993) 3 SCC 406	Chand Dhawan Vs.Jawaharlal Dhawan
	2		Rameshchandra Rampratapji Daga Vs. Rameshwari Rameshchandra Daga

Accordingly, let the papers be placed before Hon'ble the Chief Justice of India for passing appropriate orders.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)